

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 202 OF 2020

Goa Foundation

..... Petitioner

V e r s u s

GCZMA & Ors.

..... Respondents

Ms. Anamika Gode, Advocate for the Petitioner.

Mr. D. Pangam, Advocate General with Ms. Maria Correia, Additional Government Advocate for the Respondent nos. 1 to 3.

Coram :- M. S. SONAK &
M. S. JAWALKAR, JJ.

Date : 19th October, 2020

P.C.

1. By our order dated 21.09.2020, we had directed the respondent no.4 to file a reply to the issues raised in this petition. Deliberately, we had granted sufficient time to the respondent no.4, so that, there is no request for further extension.

2. However, today, we find that neither is any reply filed nor is any Counsel appearing for respondent no.4. Therefore, we once again direct the

respondent no.4 to positively file a reply latest by 28.10.2020 and furnish a copy of the same by email to the learned Counsel for the petitioner as well as learned Counsel for the respondents in this matter.

3. If, by this date, there is no reply filed, then the official of the respondent no.4, may have to offer explanation as to why our order is not being complied with in this matter.

4. Ms. Alvares, learned Counsel, states that a copy of this order will be pointed out to Mr. Faldessai, who otherwise appears on behalf of respondent no.4.

5. Place the matter for further consideration on 02.11.2020.

M. S. JAWALKAR

M. S. SONAK, J.

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